MC[WP(C)] No. 114 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

21.07.2015

In the light of the order passed in *WP(C) No. 135 of 2015* this Misc. Case also stands disposed of.

JUDGE

D. Nary

WP(C) No. 6 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

21.07.2015

Heard Mr. M.F. Qureshi, learned counsel for the petitioner.

Mr. L. Khyriem, learned counsel for the respondents No. 3 and 4 seeks further 2(two) weeks' time to file the counter affidavit.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 109 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

21.07.2015

Heard Mr. P.T. Sangma, learned counsel for the petitioner, who submits that, all the respondents have filed their counter affidavits and he requires 3(three) weeks' time to file the rejoinder affidavit. Two weeks' time is granted.

List this matter after 2(two) weeks for rejoinder affidavit and further order.

JUDGE

D. Nary

WP(C) No. 128 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

21.07.2015

Heard Mr. H. Kharmih, learned State counsel, who submits that, the respondent No. 3 is not going to file the counter affidavit, but will rely on the affidavit filed by the other respondents.

Mrs. S. Bhattacharjee, learned counsel for the petitioner is present.

List this matter after 2(two) weeks for rejoinder affidavit if any and further order.

JUDGE

D. Nary

WP(C) No. 135 of 2015
With MC[WP(C)] No. 114 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

21.07.2015

Heard Mr. A.H. Hazarika, learned counsel for the petitioner as well as Mr. S. Sen Gupta, learned GA for the State.

Both the learned counsels submit that, the matter is going to settle amicably between the parties.

Mr. A.H. Hazarika, learned counsel for the petitioner prayed that, since the matter is going to settle, he does not want to press further the instant petition and desires to withdraw the same.

Considering the submission advanced by the learned counsel for the petitioner, the matter stands disposed of on being withdrawn.

JUDGE

D. Nary

WP(C) No. 144 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

21.07.2015

Heard Mr. B.C. Choudhury, learned counsel for the petitioner.

Also Ms. R. Paul, learned counsel appearing on behalf of Mr. K. Paul, learned CGC who seeks further 3(three) weeks' time to file the counter affidavit. Two weeks' time is granted.

List this matter on *10.08.2015* for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 282 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

21.07.2015

Heard Mr. P. Nongbri, learned counsel who entered appearance on behalf of the petitioner.

Both the learned counsels for the parties submit that, exchange of pleading is complete.

Post the matter for hearing after 2(two) weeks.

JUDGE

D. Nary

WP(C) No. 311 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

21.07.2015

Heard Mr. A. Medok, learned counsel for the petitioners, who submits that, he has collected the service report.

I have gone through the Annexure-II at Page 28 of the affidavit and noticed that, the article was returned and delivered to the sender on 01.06.2015. Hence, it is clear that, the service report is not complete.

Petitioner's counsel is directed to take fresh steps both by registered post as well as by Dasti service and to submit the service report before this court supported by an affidavit.

Mr. S. Sen Gupta, learned State counsel is present.

List this matter after 2(two) weeks for service report and further order.

JUDGE

D. Nary

WP(C) No. 319 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

21.07.2015

Heard Mr. R. Jha, learned counsel for the petitioner, who submits that, the respondent No. 1 (Union of India) has not yet filed the counter affidavit. Mr. R. Debnath, learned CGC for the Union of India is directed to file the counter affidavit within 2(two) weeks as the matter is already at the hearing stage.

Mr. G.S. Massar, learned Sr. counsel for the respondent No. 7, Mr. B.B. Narzary, learned counsel for the respondents No. 2, 3 and 4, Mr. N.D. Chullai, learned GA for the State respondents No. 5 and 6 and Mr. J.M. Thangkhiew, learned counsel for the respondent No. 8 are present.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 327 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

21.07.2015

On joint request made by the learned counsels for the parties, list this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 384 of 2013
With WP(C) No. 371 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

21.07.2015

On joint request made by the learned counsels for the parties, list this matter after 2(two) weeks for hearing.

JUDGE

D. Nary